

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/7/2014

Dated this Friday, the 19th day of February, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

Shri Shashi Kant, Scientific Officer "G", B.A.R.C. Trombay,
Mumbai 400 085, Presently residing at 12-B, Annapurna,
Anusakti Nagar, Mumbai 400 094. - Applicant
(By Advocate Shri R.G.Walia)

Versus

1. The Secretary, Department of Atomic Energy,
Anushakti Bhavan, Veer Nariman Road, Mumbai 400 020.
2. The Director, B.A.R.C., Trombay, Mumbai 400 085.
3. Shri P.K.Wattal, Director, Nuclear Recycle Group,
B.A.R.C. Trombay, Mumbai 400 085.
4. Shri E.V.Shah, Scientific Officer-II, Scientific Recycle Group,
B.A.R.C., Trombay, Mumbai 400 085. - Respondents
(By Advocate Shri N.K.Rajpurohit and Shri V.B.Joshi)

ORAL ORDER
Per : Ravinder Kaur, Member (J)

Present:

Advocate Shri R.G.Walia for the applicant.

Advocates Shri N.K.Rajpurohit and Shri V.B.Joshi for the respondents.

2. All the three counsels for the parties submit that this OA had been filed by the applicant challenging his transfer from Mumbai to Kalpakkam, Tamil Nadu but during pendency of this OA, the applicant has retired from service and therefore, this OA has become infructuous.
3. In view of these submissions, this OA is disposed of as having become infructuous. No costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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07/03/21